CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 520 of 1997.

Tuesda y this the 27th May 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K. Narayanan,
Retired Permanent Way Mistry,
Southern Railway, Alwaye,
residing at: Kanakkan Parambil House,

Chovara Post, Alwaye.

.. Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.

- 1. Union of India through the General Manager,
 Southern Railway,
 Headquarters Office, Park Town #.O.,
 Madras-3.
- The Divisional Personnel Officer, Southern Railway, Trivandrum Division, Trivandrum 14.
- The Divisional Accounts Officer, Southern Railway, Trivandrum Division, Trivandrum-14.
- 4. The Post Master, Head Post Office, Alwaye.
- 5. The Divisional Railway Manager, Southern Railway, Trivandrum Division, Trivandrum-14.

Respondents

(By Advocate Shri Thomas Mathew Nellimoottil(rep)(R.1-3 & 5)

The application having been heard on 27th May, 1997,

the Tribukal on the same day delivered the following:

...2/-

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who has retired on superannuation on 30.6.90 has filed this application for the following reliefs:

- "(a) Direct the respondents 1 to 3 and 5 to arrange to work out and pay the arrears of pension payable consequent upon Annexure A2 order for the period from 1.7.90 to 28.2.95 with 18% interest calculated from 11.10.94 forthwith.
 - (b) Award costs of and incidental to this original application.
 - (c) Pass such other orders of directions as deemed just, fit and necessary in the facts and circumstances of the case."
- 2. When the application came up for hearing learned counsel for respondents states that the respondents do not wish to contest the application but seek a month's time to work out and pay the arrears of pension payable consequent upon Annexure A-2 order to the applicant for the period from 1.7.90 to 28.2.95 with interest @ 18% per annum from 11.10.94.
- 3. In view of the above submission made by the learned counsel for respondents the application is allowed. Respondents 1 to 3 and 5 are directed to work out and pay the arrears of pension payable to the applicant consequent upon A-2 order for the period from 1.7.90 to 28.2.95 with interest @ 18% per annum from 11.10.94 within one month from today. No costs.

Dated 27th May 1997.

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A-2: A true copy of the letter
No.Rly/Pen/Rev/94-95 dated -11-94,
issued by the third respondent.

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